

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 728OF 2022

IN THE MATTER OF:

NARAYAN SHARMA....APPLICANT
Versus

STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 7 I.E. M/S RPM
SHEETGREH PVT LTD**

(FORINDEX:-Kindly See Inside)

NEW Delhi
Dated:31.07.2024

FILED BY

sharig

Mansi

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO.-7, TRISHUL TOWER
KAUSHAMBI, GHAZIABAD, U.P
Mob: (M): 8377863559
Email: mansichahal104@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
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....APPLICANT

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NEW Delhi
Dated: 31.07.2024

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S.A. ZAIDI & MANSI CHAHAL
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NARAYAN SHARMA....APPLICANT

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STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 7 I.E. RPM
SHEETGRAH PVT LTD**

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES
OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH:-

1. That the Respondent No. 7 i.e. M/s RPM Sheetgreh Pvt Ltd is filing the present reply/ response regarding the compliances made by the unit in respect to the shortcomings/ defects as pointed out by Joint Inspection Committee in its Inspection dated 18.01.2023.

2. That it is humbly submitted that the answering respondent has also deposited the environmental compensation of Rs. 1,25,000/- on 27.03.2024 imposed upon the unit.

The True Copy of the Receipt of Deposit of EC with the UPPCB is annexed herewith and marked as ANNEXURE A/1.

3. That the answering respondent has made the following compliances with regard to the shortcomings/ defects as pointed out by Joint inspection committee, which are explained as below:-

I. **Water sprinklers on ammonia gas pipeline were found to be dissolve/ control of ammonia leakages during disaster case, but facilities like safety masks, helmets, hand gloves, spectacles, safety shoes etc were not found during the visit:-** It is humbly

submitted that the answering respondent has repeatedly tested his ammonia plant from ISO & NABL accredited and MOEF & CC and UPPCB recognized laboratory namely "Noida Testing Laboratories" on 25.04.2023 & 30.12.2023, in which the parameters were found within the prescribed norms. Furthermore, the respondent has also installed the water sprinklers on the ammonia gas pipeline, to ensure safety. The answering respondent has also made the arrangements of safety toolkit, fire system & fire cylinder.

The True Copy of the Test Report of Ammonia plant dated 25.04.2023 & 30.12.2023 along with photographs of water sprinklers & safety toolkit, fire system & fire cylinder etc is annexed herewith and marked as ANNEXURE A/2.

II. As per office records, onsite disaster management plan has not been provided or sent to the UPPCB by the

Unit:-The disaster management plan has been duly submitted by the Answering respondent to the UPPCB. It is further humbly submitted that the onsite disaster management plan is submitted every time by the answering respondent during the time of renewal of Air & water consent to the UPPCB.

The True Copy of the Disaster Management Plan is annexed herewith and marked as ANNEXURE A/3.

III. Unit has installed D.G Set with canopy for power breakup, but no facilities of gas based LPG generators found during the visit. No exhaust height of stack of the DG Set found as per norms during

the visit: - It is submitted that the unit operates DG set on LPG for which the unit took the gas connection on 28.12.2022. Moreover the unit has also maintained proper stack height of the DG set as per the norms.

The LPG Connection document dated 28.12.2022 along with stack height of DG set is annexed herewith and marked as ANNEXURE A/4.

IV. No rain water harvesting system was found in the cold storage & no NOC/ registration of the ground water authorities for extraction ground water provided during the visit: - It is respectfully submitted that the answering respondent withdraws less than 10 cubic meters/day ground water, and as per the gazette notification of U.P Government dated 2.03.2021, the units withdrawing less

than 10 cubic meters/day of the ground water are exempted from obtaining NOC for ground water extraction.

V. It has been informed by the unit represented that waste potatoes are sent to *gaushalas*, but no record is maintained to dispose the waste potatoes by scientifically manner:- The waste potatoes are not sent to the *gaushalas* by the units, but they are being dumped underground by digging pits, in a scientific manner.

4. That the answering respondent further undertakes that he will operate his unit/ cold storage with utmost sincerity & safety and in compliance of the environmental norms, in future.

5. That the answering respondent has obtained all the licenses/ NOCs/ Permission from the concerned

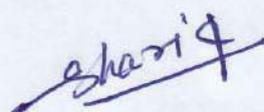
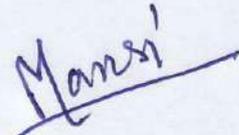
departments & authorities which are renewed time to time. **The True Copy of consolidated consent obtained from the UPPCB is annexed as ANNEXURE A/5**

6. That the present reply/ response is being made bonafide in the interest of Justice.

In view of the above reply & submissions, it is very respectfully submitted that above response about the compliance made by the respondent No. 7 may kindly be accepted.

New Delhi
Dated 31/07/2024

Through



S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

AFFIDAVIT

I Avin Sharma, Owner of M/s R.P.M Sheet Grah Pvt. Ltd. situated at Village Rohai, District Hathras, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Respondent No. 7 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



11

3. That the Contents of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

Amir
DEPONENT

VERIFICATION

30 JUL 2024

Verified at Delhi on this day of , 2024 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

I identify the deponent who has Signed/Put T.I. in my presence

Amir
DEPONENT



ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

30 JUL 2024

यूनिजन बँक Union Bank of India

दिनांक Date 27 03 24

श्री. राजेंद्र हाथरस शाखा Branch

बचत बँक/संचयी जमा खाता सं. Saving Bank/Cumulative Deposit A/c No.

701502010002104

के खाते जमा/of यू.पी. पुरुषोत्तम निगम लि. बी.डी.

नकदी/चेक के बीरे Details of Cash/Cheque

विवरण	रकम Amount
यूनिजन बँक ऑफ इंडिया	₹. P.
UNION BANK OF INDIA	
₹ 25000/-	
27 MAR 2024	
₹ 125000	
₹ 25000/-	
₹ 25000/-	

रकम शब्दों में In Words

दो पचास हजार पच्चीस हजार रुपये के बराबर

रुपये मात्र

खजांची Cashier

Handwritten notes on the left margin: No 3AR-41, 27 MAR 2024, 125000

श्री गणेशाय नमः
आर०पी०एम० शीतगृह प्रा०लि०
ग्राम रोहई (हाथरस)

डा० अविन शर्मा
मो० 9897490190
दिनांक 12.04.2024

पत्रांक

सेवा में,

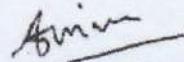
क्षेत्रीय अधिकारी महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
अलीगढ़।

विषय : पर्यावरणीय क्षतिपूर्ति की धनराशि जमा किये जाने के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि हमारे कोल्ड स्टोरेज मै० आर०पी०एम० शीतगृह प्रा०लि०, ग्राम-रोहई, तहसील व जनपद-हाथरस पर रू० 1,25,000/- पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी। उक्त धनराशि को हमने उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के खाता संख्या-701502010002104, यूनियन बैंक ऑफ इण्डिया में दिनांक 27.03.2024 को जमा कर दिया गया है तथा रसीद की पावती संलग्न है। सूचनार्थ प्रेषित।

भवदीय



मै० आर०पी०एम० शीतगृह प्रा०लि०
ग्राम-रोहई, तहसील व जनपद-हाथरस

T.C
9

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ANNEXURE-A12

Copy



NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured Future

TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Haridwar

Report Code : IAQ-200423-01
 ULR No. : TC681423000006218 F
 Test Report of : Indoor Air Quality
 Service Request No : NTL/SRF/04/23-025
 Service Request Date : 19/04/2023
 Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
 Sample Drawn By : NTL Representative
 Sampling Location : Ammonia Plant
 Analysis Duration : 20/04/2023 to 25/04/2023

Test Results

S.No.	Parameter	Test Method	Results	OSHA	NIOSH
1.	Particulate matter (mg/m ³)	NIOSH	0.58	15	15
2.	Sulphur dioxide (SO ₂) (PPM)	NIOSH	<1.0	5.0	2.0
3.	Nitrogen dioxide (NO ₂) (PPM)	NIOSH	<1.0	25	25
4.	Carbon dioxide (CO ₂) (PPM)	NIOSH	861	5000	5000
5.	Carbon monoxide (CO) (PPM)	NIOSH	1.15	50	35
6.	Lead Content (Pb) (mg/m ³)	NIOSH	<0.01	0.05	<0.1
7.	Benzene (PPM)	NIOSH	<0.1	1.0	0.1 ^a
8.	Toluene (PPM)	NIOSH	<0.1	200	100
9.	Xylene (PPM)	NIOSH	<0.1	200	100
10.	Ammonia	NIOSH	Nil	-	-

OSHA - Occupational Safety & Health Administration.
 NIOSH - National Institute for Occupational Safety & Health.
 a - Potential Carcinogen

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-200423-02
ULR No. : TC6814230000006219 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (North)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM ($m^3/min.$) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	80.47	$\mu g/m^3$	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	42.18	$\mu g/m^3$	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	7.64	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	15.20	$\mu g/m^3$	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m^3	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	$\mu g/m^3$	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m^3	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m^3	6.0
9.	Ozone (as O_3)	IS:5182 Part-IX	<20.0	$\mu g/m^3$	180.0
10.	Ammonia (as NH_3)	IS:5182 Part-XXV	<10.0	$\mu g/m^3$	400.0
11.	Benzene (as C_6H_6)	IS:5182 Part-XI	<1.0	$\mu g/m^3$	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m^3	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

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TEST CERTIFICATE

Issued To: M/s R. P. N. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-200423-03
 ULR No. : TC681423000006220 F
 Test Report of : Ambient Air Quality
 Service Request No : NTL/SRF/04/23-025
 Service Request Date : 19/04/2023
 Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
 Sample Drawn By : NTL Representative
 Sample description : Ambient Air
 Sampling Location : At Plant Site (South)
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 20/04/2023 to 25/04/2023
 Average Flow Rate of SPM (m³/min.) : 1.15
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
 Weather Condition : Clear

TEST RESULT

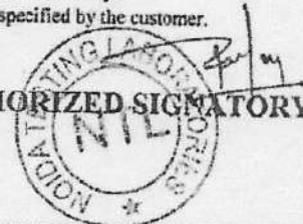
S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	81.66	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.09	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.27	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	16.50	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-200423-04
ULR No. : TC681423000006221 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (East)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	76.54	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	43.21	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.09	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	15.46	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
A. Jais

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-200423-05
ULR No. : TC681423000006222 7
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (West)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM ($m^3/min.$) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	80.76	$\mu g/m^3$	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.10	$\mu g/m^3$	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	7.84	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	16.53	$\mu g/m^3$	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m^3	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	$\mu g/m^3$	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m^3	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m^3	6.0
9.	Ozone (as O_3)	IS:5182 Part-IX	<20.0	$\mu g/m^3$	180.0
10.	Ammonia (as NH_3)	IS:5182 Part-XXV	<10.0	$\mu g/m^3$	400.0
11.	Benzene (as C_6H_6)	IS:5182 Part-XI	<1.0	$\mu g/m^3$	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m^3	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Laboratory: GT-20, Sector-117, NOIDA, Gautam Budh Nagar, 201301
Laboratory: GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301
Branch Office :



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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : IAQ-271223-016
 ULR No. : TC6814230000019621 F
 Test Report of : Indoor Air Quality
 Service Request No : NTL/SRF/12/23-010
 Service Request Date : 24/12/2023
 Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On
 Sample Drawn By
 Sampling Location
 Analysis Duration

: 25/12/2023
 : NTL Representative
 : Ammonia Plant
 : 26/12/2023 to 30/12/2023

Test Results

S.No.	Parameter	Test Method	Results	OSHA	NIOSH
1.	Particulate matter (mg/m ³)	NIOSH	0.86	15	15
2.	Sulphur dioxide (SO ₂) (PPM)	NIOSH	<1.0	5.0	2.0
3.	Nitrogen dioxide (NO _x) (PPM)	NIOSH	<1.0	25	25
4.	Carbon dioxide (CO ₂) (PPM)	NIOSH	1054	5000	5000
5.	Carbon monoxide (CO) (PPM)	NIOSH	1.27	50	35
6.	Lead Content (Pb) (mg/m ³)	NIOSH	<0.01	0.05	<0.1
7.	Benzene (PPM)	NIOSH	<0.1	1.0	0.1 ^a
8.	Toluene (PPM)	NIOSH	<0.1	200	100
9.	Xylene (PPM)	NIOSH	<0.1	200	100
10.	Ammonia	NIOSH	Nil	-	-

OSHA-Occupational Safety & Health Administration.

NIOSH-National Institute for Occupational Safety & Health.

a - Potential Carcinogen

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
 [Signature]
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 [Signature]
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Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-271223-017
 ULR No. : TC6814230000019622 F
 Test Report of : Ambient Air Quality
 Service Request No : NTL/SRF/12/23-010
 Service Request Date : 24/12/2023
 Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
 Sample Drawn By : NTL Representative
 Sample description : Ambient Air
 Sampling Location : At Plant Site (North)
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 26/12/2023 to 30/12/2023
 Average Flow Rate of SPM (m³/min.) : 1.15
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
 Weather Condition : Clear

TEST RESULT

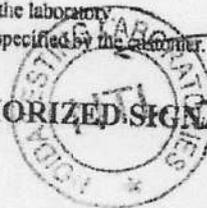
S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	82.50	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.12	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.08	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	16.20	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-271223-019

ULR No. : TC681423000019624 F

Test Report of : Ambient Air Quality

Service Request No : NTL/SRF/12/23-010

Service Request Date : 24/12/2023

Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
 Sample Drawn By : NTL Representative
 Sample description : Ambient Air
 Sampling Location : At Plant Site (East)
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 26/12/2023 to 30/12/2023
 Average Flow Rate of SPM (m³/min.) : 1.15
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
 Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	80.12	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.04	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.36	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	16.50	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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A. P. M.

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grahi Pvt. Ltd.	Report Code : AAQ-271223-018
Address: Rohai, Hathras	ULR No. : TC6814230000019623 F
	Test Report of : Ambient Air Quality
	Service Request No : NTL/SRF/12/23-010
	Service Request Date : 24/12/2023
	Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	25/12/2023
Sample Drawn By	:	NTL Representative
Sample description	:	Ambient Air
Sampling Location	:	At Plant Site (South)
Sampling Plan & Procedure	:	SOP-AAQ/08
Analysis Duration	:	26/12/2023 to 30/12/2023
Average Flow Rate of SPM (m ³ /min.)	:	1.15
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM ₁₀), Fine Particulate (PM _{2.5}) Sampler
Weather Condition	:	Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	84.60	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.38	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.65	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	17.40	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(α) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
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Checked by
A. K. S.

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TEST CERTIFICATE

Issued To: M/s R. P. M. Sheet Grah Pvt. Ltd.

Address: Rohai, Hathras

Report Code : AAQ-271223-020

ULR No. : TC6814230000019625 F

Test Report of : Ambient Air Quality

Service Request No : NTL/SRF/12/23-010

Service Request Date : 24/12/2023

Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
 Sample Drawn By : NTL Representative
 Sample description : Ambient Air
 Sampling Location : At Plant Site (West)
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 26/12/2023 to 30/12/2023
 Average Flow Rate of SPM (m³/min.) : 1.15
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
 Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	82.41	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.02	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.79	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	18.06	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
 T.C.

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Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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Photographs Of Water Sprinklers & Safety Toolkit, Fire System & Fire Cylinder Etc

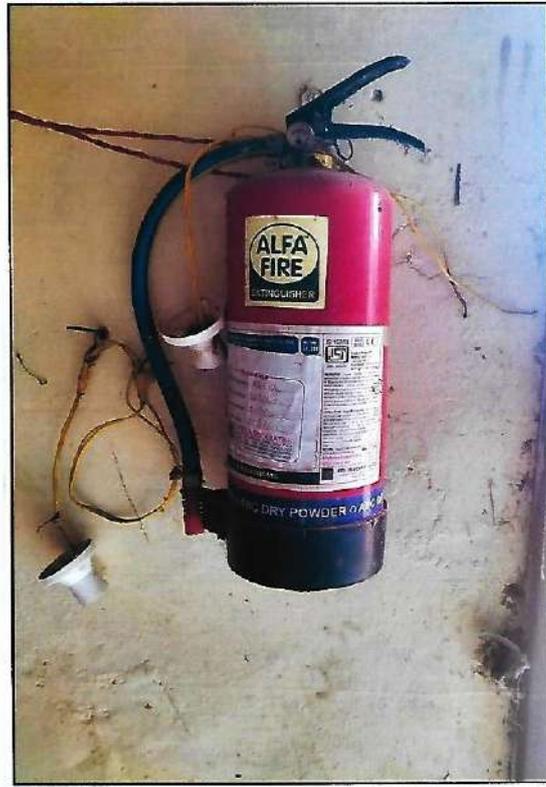
Safety Toolkit



Water Sprinklers



Fire Cylinder



Fire System Pump



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26

ANNEXURE - A/3

M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



DISASTER

MANAGEMENT PLAN-2024



M/s R.P.M. SHEET GARH PRIVATE LIMITED.
VILLAGE-ROHAI, TEHSIL /DISTRICT- HATHRAS - 204101 U.P.

JAN-2024

Sandip T. Patil
Competent Person



Audited By

Awadh Engineering services
RUDRAPUR UTTRAKHAND

M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



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M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.

R.P.M. SHEET GARH - JSEP-2023

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M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



1.0 OBJECTIVES

The primary objective of the emergency procedure is to safeguard the life of the personnel working in the plant and the plant itself and prevent further damage to the surrounding environment. The other objectives are:

- To contain & control incidents of emergency.
- To prevent the emergency from escalation and contain the same within the boundary of occurrence.
- To minimize the damage to the property & environment.
- To avoid confusion / panic and to attend the emergency situation promptly & effectively with clear-cut line of action.
- To facilitate prompt Rescue operations and treatment of the injured.
- To obtain prompt external assistance if required.
- To preserve records, equipment etc. and to organize investigation into the cause of the emergency and preventive measures to stop its recurrence.
- The attainment of this objectives calls for prompt mobilization of all available resources and activating counter-emergency procedures by all the employees.

GUIDING FACTORS:

- Identifying the nature of events and their assessment.
- Appointment of Key Personnel & defining their duties and responsibilities.
- Procedure for raising alarms and subsequent communication system.
- Communication with outside agencies, including emergency services.
- Action plan for different emergency stages and scenarios.

M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



2.0 INTRODUCTION:

On-Site Emergency Plan is prepared with a view to control the emergency situation effectively and to achieve the above said objectives. An emergency, if not controlled may cause a disaster and a disaster may become catastrophic. Hence advance planning and proper training to each and every employee for emergency preparedness is very essential to prevent any misunderstanding and disorder during and an emergency.

Outlines the basic course of action to be followed by M/s R.P.M SHEET GARH PVT.LTD., employees in case of any emergency situation arises such as major fire or explosion, chemical spills, release of toxic, flammable or hazardous chemicals or any other similar condition which may occur either in or around the plant premises.

The highest-ranking technical person present in the plant at the time of the emergency will have the overall responsibility of supervising and coordinating the course of action to be taken to tackle the emergency. Every concerned should be thoroughly familiar with his responsibilities as mentioned in this plan.

DEFINITIONS

Incident: - Undesirable event or occurrence including those that result in work-related injuries/illnesses, property damage, pollution, or other damage to the environment.

Catastrophic Incident: Any incident that results in extraordinary levels of casualties, damage or disruption severely affecting R.P.M SHEET GARH Cold storage stakeholders (including evacuations or negative media coverage).

Emergency: Any unplanned event that can cause death or significant injuries to employees, contractors, visitors, customers or the public or that can disrupt operations, cause physical or environmental damage, invite media or sanction from government or threaten the facility's financial standing or public image.

Emergency Response Plan: - A plan of action for the efficient deployment and coordination of services, agencies and personnel to provide the earliest possible Response to an emergency.

Emergency Preparedness: A continuous cycle of planning, organizing, training, equipping, exercising, evaluating, and taking corrective action in an effort to ensure effective coordination and response during an emergency.

Emergency Response: The organizing, coordinating, and directing of available resources in order to contain or mitigate the impact of an incident to prevent any further loss of life and

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preservation of property, minimize danger, restore normal operations of the facility, and assure responsive communications with the community

Introduction of M/s R.P.M SHEET GARH PRIVATE LIMITED.

M/s R.P.M. SHEET GARH PRIVATE LIMITED, is located in the Village- ROHAL, TEHSIL/ DISTRICT-HATHRAS-204101 Uttarpradesh

HISTORY

3.0 M/s R.P.M. SHEET GARH PRIVATE LIMITED, has setup most modern, integrated foods storage at Village- ROHAL, TEHSIL/ DISTRICT-HATHRAS-204101 Uttarpradesh

Cold Storage Capacity- 27660.28 M3/ 88512.895 Kuntal

The distances from major cities as given are mentioned below.

Agra	53 KM via NH-509
Mathura	42.6 KM via Hathras-Mathura road
Delhi	201.7 KM via Yamuna express.

The R.P.M. SHEET GARH PVT.LTD has Approx. 08 employees on its roll (including contract Manpower) in cold storage.

04. WHAT IS SITE EMERGENCY?

Any unplanned event that can cause death or significant injuries to employees, contractors, visitors, customers or the public or that can disrupt operations, cause physical or environmental damage, invite media attention or sanction from government or threaten the facility's financial standing or public image.

Major Potential Emergency identified two type Manmade & Natural.

Manmade- (Onsite Emergency)

- Fire
- Explosions
- Release of Hazardous material Ammonia Gas/Liquid, & Highly flammable LPG.
- Other foreseeable emergency like Loss of utility services, Transportation incidents, and pandemic preparedness

Natural- (Off site Emergency)

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- Medical Emergency (Swine Flu, Bird Flu, etc.)
- Natural Disaster i.e. earthquake, flood, lightning, storm, cyclone etc.
- Bomb Threat
- Act of war and terrorism.

Note: For off-site emergency resulting from site activities will be controlled and managed by district authority as per local regulation as per MSHIC-1989 Rule 14 schedule 12

If any help/support required by the local authorities, site will provide all necessary support to mitigate the consequences from the Off-site emergency

05.	Hazard potential areas : Following emergencies can occur at various locations in the Plant (See enclosed plan of factory showing Hazard Potential Areas).	
5.1 Fire & Explosion at:		Ammonia storage in receiver
		Ammonia in pipe line from valve/flanges
		Ammonia L.P. & HP receiver
		HSD Storage in drums.
		Drum storage of lube oil
		Ammonia circulation in cold storage area.
		Packaging material storage/empty bag
5.2 Electrical Fire		Electrical switch yard, Main Electrical Sub Station and MCC rooms
5.3 Release & spillage of toxic/flammable/corrosive substance :	-	Low Pressure/High pressure ammonia receiver
	-	Ammonia receiver yard
	-	Pipeline network, flange & joint leakage
	-	HSD Storage in drums.

06-Flammable chemical storage	
Name of chemicals	Qty In Liters (200 liters drum)
HSD	300 Liters
Lube oils	In container
Liquid ammonia in manifold (LP&HP receiver and compressor)	5 ton (In manifold)

Process flow Chart/Process description

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Potato from farmer in bag - Storage in cold Room- Dispatch on demand to customer & farmer

07.	FACILITES FOR EMEREGECNY HANDLING
	<p>The following facilities are available in the Factory besides the trained Fire fighters (Security & Departmental Safety Squad) and Rescue Teams round the clock which can be used effectively in case of an Emergency :-</p> <ul style="list-style-type: none"> • Assembly Points • Emergency Control Centre • Occupational Health Centre (first aid box and make agreement with hospital) • Ambulance(any vehicle make a emergency vehicle to be available round the clocks at plant site) • Fire Extinguishers • Fire Blankets • Ring Fire Hydrant System with manual controls and emergency power supply. • Self contained Breathing Apparatus • Spill Containment Kit./ Ammonia leakage control kit • Fire man's Axe and Axe-Mat for electrical works. • Aluminum Rescue Ladder. • All other types of PPEs as per the nature of chemicals like PCV hand gloves, Butyl hand gloves, chemical resistant suit, Face shields, goggles, safety shoes, helmet & gum boots etc. • Water Curtain System /sprinkler on the ammonia receiver recommended
8.1	<p>PUMP HOUSE.</p> <p>Water capacity for Emergency use : 10,000 liters (from cooling tower)</p> <p>Fire Hydrant main Pump : 97.2 KL/hr discharge</p> <p>Linkage bore well capacity for make up : 40 KL per hours available for makeup.</p> <p>Jockey pump : 10.8 KL/hr discharge</p> <p>Diesel driven pump (in case of power failure): Missing but electrical driven pump connect with DG set in case of power failure</p> <p>Note- Make Jockey pump auto mode and pressure switch setting 4.5 to 6.5 kg/cm² and main electrical pump is also make in auto mode & pressure switch setting form 3 -7 kg/cm² .</p> <p>To the maintain pressure in hydrant line not less than 7 kg/cm² round the clocks.</p>
8.2	<p>Ring main fire Hydrant systems, hoses with accessories are available for fire extinguishing purpose (As per factory act norm).</p> <p>Additionally mechanical foam AFFF, Foam making nozzles, Mobile foam trolleys, Fixed</p>

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	single hydrants & Water /Foam Monitors are available at various critical locations. At Fire Station fire fighting accessories like CO2 & DCP extinguisher, water monitor, and water hoses.		
8.3	All ammonia receivers are provided with Automatic sprinkler, ammonia leak detection system, fire alarm system (smoke detector, heat detector & Manual Call Points) Hydrant Points, risers, water monitors, dry sand buckets, fire extinguishers and first aid fire fighting appliances. (List is attached as Annexure-1A)		
8.4	Sufficient number of trained manpower available in the plant to extinguish any fire and attend emergency. (List of ERT Members is attached as Annexure-1B)		
8.5	<p>Sufficient number of Personal Protective Equipment Should be available at Main gate location in the plants like:</p> <ul style="list-style-type: none"> - Self Contained Breathing Apparatus - Ammonia leaks/spill kit - Cartridge type face masks for gases such as Ammonia. - Safety Helmets - Safety belt - Hand Gloves, Goggles & Safety shoes etc. - Fire Proximity suit - Flame proof torches - Ammonia torch 		
8.6	Occupational Health Center equipped with necessary facilities available for First Aid.		
8.7	Personal vehicle nominated as an Ambulance is available round the clock to handle the emergency.		
8.8	Safety Shower with eye wash fountains placed at safe place away from ammonia receiver location.		
8.9	A network of intercom/mobile facility available in all departments at plant. Any message can be communicated immediately.		
8.10	Fire Detection and alarm system is available in all the production buildings with local control panels and one main control panel at security gate. Main Control panel is equipped with Auto/ manual Dialer, which provide information to key personnel on activation of any of the electronic hooter.		
8.11	Material Safety Data Sheets of all chemicals (ammonia) used in the plant are available at warehouse/ storage & Fire Safety/security Department.		
8.12	To generate power 01 no. DG set 250 KVA) at the cold storage for power back up in case power failure. All storage compartments should be provided the emergency lights.		
8.13	First aid fire extinguisher available inside the factory premises		
	Extinguisher	Capacity	Nos.
	ABC	6.0 KGS	08
	ABC	9.0 KGS	04

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	Foam fire extinguisher	09 L	02
	Note- three Co2 fire extinguisher at Electrical panel room and four no. ABC type Fire Extinguisher should be installed at HSD (HSD drums storage & DG set area)		
8.14	Wind Socks (wind indicators) are fixed at Machine room (ammonia receiver building).		
8.15	Emergency Ammonia Kits to arrest leakage of gas is also available in security office.		
8.16	Spill control kits - Chemical storage - Nil, so that spill kit not applicable.		
8.17	Ammonia torch & ammonia leak detector should be installed with alarm system set at 30 PPM.		
09.	<p>EMERGENCY ASSEMBLY POINT : There is one assembly points designated in our factory:-</p> <ul style="list-style-type: none"> No.1: In-front of Machine room near main gate. <p>Whenever any emergency is declared, employees Except ERT members and Key persons are required to assemble at assemble points, as per the decision of the Site Incident Controller & wind direction.</p> <p>The assembly point used during the emergency shall be manned by a nominated person admin office. To record the names and departments of those reporting there. This information should be communicated to the SITE INCIDENT CONTROLLER without delay.</p>		
10.	<p>EMERGENCY SIREN:</p> <p>For emergency 01 nos. at machine room.</p> <p>For declaring emergency, wailing siren will be blown as 07sec on -05 sec off, 07sec on -05 sec off, 07sec on -05 sec off through main gate after right communication .</p> <p>For declaring all clear, continuous siren for 120 second.</p> <p>EMERGENCY DIAL:- Dedicated Intercom is provided at Fire Station 112 (emergency no) COMMUNICATION WITH FIRE PUMP HOUSE IN CASE OF AN EMERGENCY DIAL Contact NO:- 7409973944</p>		

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11.	11.1	<p>EMERGENCY CONTROL CENTER (ECC): There will be two Emergency Control Centers at our site. 1. Site of cold storage manager. Site Incident Controller directs emergency action from Emergency Control Centre.</p> <p>ECC is equipped with</p> <ol style="list-style-type: none"> 1. Adequate means of communication to areas inside and outside the plant, Site layout drawings indicating the hydrant location, safe assembly points, First aid center, surrounding community etc. 2. Few copies of the On-site emergency plan 3. Note pads, pen, pencils to record message received and instructions for delivery by runners. 4. List of key personal, addresses and telephone numbers 5. Phone numbers of external agencies such as Police, Hospitals, Factory Inspectors, Local Fire station and nearby industries 6. Few PPEs (Helmets, Full Face Cartridge marks etc.)
11.2		<p>This is the place from where the operations to handle the emergency are directed and co-ordinate. It will be attended by the SITE INCIDENT CONTROLLER & KEY PERSONNELS.</p>
12.		<p>EMERGENCY FIRST AID CENTER (Occupational Health Center) :</p>
	12.1	<p>Occupation health center is available only trained male nurses/first aider is in all shifts.</p>
	12.2	<p>The FIRST AID STEWARDS trained by external agency- St john ambulance. Out of which at least one is available round the clocks.. (List of trained First aid stewards is attached as Annexure-2A)</p>
	12.3	<p>All likely emergency life saving medicines along with oxygen cylinder & stretchers are provided in Occupational Health Center and first aid boxes are located at various plant locations inside the premises or mutual aid with hospital for emergency. (List of first aid Box attached as Annexure-2A)</p>
	12.4	<p>Occupational health center health center is equipped with following items- With first aid box with first aid trained person Make agreement with any nearest hospital to easily handle the causality during emergency</p>
	12.5	<p>The record for the blood group of all individual employees is also available in the Occupational Health Center. In emergency, if blood is required, the same list can be referred.</p>
13		<p>EMERGENCY MEASURES:</p>
	13.1	<p>Risk when factory is out of operation and recommended counter safety measures.</p>
		<p>Sudden stoppage of work or failure in energies distribution system due to a serious breakdown would cause severe potential risks to the plant as well as surroundings,</p>

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therefore it has to be dealt with a high degree of technical competence by the plant personnel. The actual action would depend on the real cause of the stoppage and the state of interrupted operations. A few guidelines are furnished below to give desired direction to the actions which have to be taken: -

INTERRUPTION IN THE PROCESSES :

In case the course of reaction deviate from normal, process stoppage has to be undertaken and under such a situations SAFETY takes absolute priority over yield and output.

CHECK LIST FOR HAZARDOUS (SUDDEN STOPPAGE OF WORK)

- | | |
|--------|--|
| 13.1.1 | All the ammonia compressor operation & valves into the equipment must be checked to ensure that they are closed. |
| 13.1.2 | All the ammonia supply valves must be checked to ensure that they are closed. |
| 13.1.2 | Apply emergency cooling if temperature of critical reactions goes beyond the defined limit. |
| 13.1.3 | As far as possible utility services to be made available to bring interrupted operation within safe and stable stages. |

Key contact personnel during emergency:

14.1	SITE MAIN CONTROLLER :	CONTACT NO.
	Dr.Avin Sharma	Office: R.P.M. Sheet Garh
		Residence:
	RESIDENTIAL ADDRESS: Hathras	Mobile: 9897490190
14.2	ALTERNATE SITE MAIN CONTROLLER :	CONTACT NO:
	Mr. Desh Deepak Admin & Plant Manager	Office: R.P.M. Sheet Garh
		Residence:
	RESIDENTIAL ADDRESS: Hathras	Mobile: 7409973944

ADVISORY TEAM- SITE INCIDENT CONTROLLER :

Role of Advisory team will be to advise & assist to Site Incident Controller at the time of emergency based on their experience & knowledge.

Members of advisory teams will be -

1. Desh Deepak
2. Vijay Kumar
3. Supervisor

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SN	Responsibility	Main	Alternate
1	Site Main Controller	Dr.Avin Sharma	Mr.Desh Deepak
2	Incident Controller	Mr. Desh Deepak	Mr.Vijay Kumar
3	Site emergency Co-ordinator	Mr. Vijay Kumar	Mr. Desh Deepak
4	Head counting Team	Mr. Desh Deepak	Mr.Vijay Kumar
5	Fire fighter	Mr. Vijay Kumar	Machine Operator
6	Medical Team	Mr. Desh deepak	Mr.Machine operator
7	Rescue operation	Mr. Machine operator	Mr.Machine operator
8	Public Relation/Facility/Security	Mr. Desh Deepak	Mr. Vijay Kumar
9	Repair Team	Mr. Machine in charge	Mr.Machine operator
10	Environment coordinator	Mr. Vijay Kumar	Mr.Desh Deepak
11	Mutual Aid	Dr.Avin Sharma	Mr.Desh Deepak
12	Remediation	Mr. Desh Deepak	Mr. Vijay Kumar

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15. ROLES & RESPONSIBILITIES OF KEY PERSONNS:

Once the alarm is raised, the work emergency procedure will be activated. As part of them nominated key personnel will have specified responsibilities. They should appoint their deputies to act in their routine duties in their absence. The scope of individual responsibilities is specified on following pages: (Emergency control action plan is attached in Annexure-3)

EMERGENCY PROCEDURES AND TOXIC LEVELS OF CONCERN
Emergency Procedures

All workplaces need a plan for emergencies that can have a wider impact. Special procedures are needed for emergencies such as ammonia spills and releases.

In emergencies people are more likely to respond reliably if they;

1. are well trained and competent;
2. take part in regular and realistic practice drills; and,
3. Have clearly agreed, recorded and rehearsed plans, actions and responsibilities.

4. Ammonia is an irritant gas that produces effects immediately on contact with moist mucous membranes of the eyes, mouth, and respiratory tract via the formation of ammonium hydroxide (a corrosive alkali) or the production of heat. Because of its irritant properties, individuals coming into contact with ammonia vapour (or gas) will try to escape as quickly as possible. The odour threshold for ammonia is lower than its irritancy effect and serves as a warning of its presence.

Physical and chemical properties

At ambient temperature and pressure, ammonia (NH₃) is a colourless gas. Ammonia is lighter than air and has a characteristic pungent smell. Ammonia can be liq-uefied by pressure for transportation and storage at ambient temperatures. Ammonia is highly soluble in water. Ammonia is a toxic gas, which forms a flamma-ble mixture with air in the range from 16 to 25 %. Such a mixture, however, does not ignite easily. Toxic nitrogen oxides are formed as combustion products of ammonia.

Ammonia corrodes, for instance, copper and aluminium and their alloys. Iron and steel do not react with ammonia. The halogens (fluorine, chlorine, bromine and iodine), hypochlorite and ethylene oxide may cause an explosion when mixed with ammonia. Ammonia may also form explosive compounds with gold, silver and mercury as well as their compounds.

Ammonia and its decomposition products are nutrients that make water systems eutrophic. Ammonia is highly toxic to fish. Already the concentration of 1 mg/l may kill fish. For this reason, ammonia is classified as very toxic to aquatic life.

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Molar mass, g/mol	17.1
Density gas/liquid, kg/m ³	0.68/609
Boiling point, °C	-33.3
Melting point, °C	-77.7
Autoignition temperature, °C	about 650
Flammability range, % gas in air	16-25
pH (1 N solution)	11.6
Odour threshold, ppm	5-50
Solubility, g (NH ₃)/100 g (H ₂ O)	
0 °C	89.9
20 °C	51.8
40 °C	33.8
100 °C	7.4

EMERGENCY OPERATION TEAMS

15.1 In an unlikely event of occurrence of an Emergency, the Shift-in-charge will inform the situation to the Incident Controller who in turn will inform to Site Main Controller. The Site Main Controller will take complete control of the plant and co-ordinate for handling the Emergency. He will direct the activities with various teams as specified below.

- Emergency response team
- Plant Protection team
- Medical Team
- Security team
- Man Power Accounting team and search team
- Repair Team

15.2 **Emergency Response team** This team will directly fight the emergency under the leadership of Incident Controller as per the instruction given by the Site Main Controller. On hearing the emergency the Incident Controller will establish communications with the Site Main Controller and start handling the Emergency directly. **This group leader is the Incident Controller, the unit manager / shift in charge of the incident plant/Section.**

Role and responsibilities of ERT Member :

- To manage evacuations in the event of a fire or emergency. Each building and/or facility shall have personnel assigned to assist with evacuation and accountability of personnel.
- Fire control and extinguishing.
- Rescue operations.

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- Medical assistance and first aid, including cardiopulmonary resuscitation (CPR) and use of **automated external defibrillator (AED)**.
- Detection of flammable or toxic vapors
- Spill confinement and containment.
- Hazardous waste disposal for wastes generated during response and /or Scene control and decontamination.

15.3 Plant Protection Team:

This team will ensure the safety of the remaining part of the plant. They will take instructions from the Site Main Controller as to whether a plant shut down is to be taken and implement the decision of the Site Main Controller. If required, they will request for additional man-power from assembly points.

This team consists of the Shift-in-charge and Operators of the remaining plant areas. All the unit managers will be the head of team in each plant.

15.4 The Site Main Controller (SMC):

Site Main Controller : Dr.Avin Sharma

Alternate Site Main Controller: Mr Desh Deepak

Roles & Responsibilities:

In case of any emergency, the Site Main Controller will proceed to the Emergency Control Centre (ECC). On arrival, he will:

- 15.4.1 Take the feedback from Incident Controller and assess the situation.
- 15.4.2 After assessing the situation, if required, he will declare On Site emergency by instructing Security to blow the emergency siren
- 15.4.3 Ensure that key personnel are called in.
- 15.4.4 Guide Emergency Response Team to the location of emergency.
- 15.4.5 Additional Emergency Response Team to can be dispatched to the location as per the communication with Site Incident Controller.
- 15.4.6 Advice other departments for their action such as safe shut down of the plant.
- 15.4.7 Outside emergency services may be called in, depending upon the quantum of
- 15.4.8 emergency, they are listed below
 - Fire Brigade
 - Doctor(s)/Hospitals
 - Ambulance
 - Water Tankers
 - Police, etc.
- 15.4.9 Establish communication and liaison with agencies like News, TV, Radio and Government authorities etc.

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- 15.5.0 Guide and control the traffic movement in the works
- 15.5.1 Ensure that the casualties are attended to.
- 15.5.2 Ensure that the relatives of casualties are informed.
- 15.5.3 Arrange the personnel to be relieved in time and ensure that they are provided with food and drink.
- 15.5.4 Declaring "All clear Signal" after emergency over by blowing continuous siren up to 120 seconds.
- 15.5.5 Control the clean-up and rehabilitation of affected areas after the emergency
Inform to Occupier about the emergency and action taken to overcome it.

Site Emergency Co-ordinator:

Site Emergency Co-ordinator Controller : Mr. Desh Deepak

Alternate Site Emergency Co-ordinator Controller: Mr. Vijay Kumar

16.5.1 Roles & Responsibilities:

Admin/ Storage Head will act as Site Emergency Coordinator during Emergency.

If Safety head is not available, In charge Fire & Safety will act as an Emergency Control Coordinator.

As soon as he aware of the emergency and its location, he will proceed to the scene and on arrival he will:

16.5.2 Liaise with the Site Main Controller, Incident Controller, Security Officer and Emergency Control Room in firefighting operations, evacuation procedure and cordoning off the areas and other measures depending upon the situation.

16.5.3 Inform Incident Controller regarding progress of the situation and give technical guidance from safety point of view as required.

16.5.4 Liaise with outside agencies like fire brigade, ambulance etc.

16.5.5 Investigate cause of incident and make a preliminary report with the practical remedial measures to prevent similar emergencies / incidents.

16.5.6 Prepare a draft of report to be sent to Government Departments.

16.5.7 Liaise with Factory Inspector with the permission of Site Main Controller.

16.6 INCIDENT CONTROLLER (IC)

Plant In-charge/ Area Manager will act as an Incident Controller during emergency.

In his absence, Shift In-charge/ other than plant, his sub-ordinate of the Affected plant will act as an Incident Controller.

Roles & Responsibilities:

As soon as he aware of the emergency and its location, he will proceed to the

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scene and on arrival he will:

- 16.6.1 Assess the size and nature of emergency in consultation with the plant team and decide if a major emergency situation exists or likely to escalate.
- 16.6.2 Accordingly, he Inform the Site Main Controller (SMC) about the gravity of the situation.
- 16.6.3 Inform about the emergency to Emergency coordinator, Medical Team , Engg Team and security team.
- 16.6.4 Inform about the emergency to Emergency coordinator, Medical Team , Engg Team and security team.
- 16.6.5 Direct plant team and maintenance team to safe shut down and arrange for evacuation of personnel from the plant and areas likely to be affected by the emergency.
- 16.6.6 Evacuate non-essential persons from the incident spot to safe assembly point.
- 16.6.7 Direct rescue and firefighting operations on arrival at site.
- 16.6.8 Coordinate with emergency services at site.
- 16.6.9 Ensure that all key personnel and outside help are called in and reach the spot.
- 16.7.0 To ensure timely rectification of unsafe conditions this caused the emergency.
- 16.7.1 To ensure that the endangered area is isolated by shutting doors and windows if required.
- 16.7.2 Call Ambulance along with Male nurse if required.
- 16.7.3 Search for casualties and arrange proper aid for them.
Keep updating SMC, SEC and other key personnel
- 16.7.4 Evacuate non-essential persons from the incident spot to safe assembly point.
- 16.7.5 Collect all relevant information. Arrange for photographs if necessary and submit the report. Preserve evidence for enquiry. Call Ambulance along with Male nurse if required.
- 16.7.6 Will update the status to site leadership team and other outside department and unit by walky-talky and Megaphone.
- 16.7 **Repair Team: (Engineering department)**
- 16.7.1 **Repair Team In Charge: Mr. Vijay Kumar**
Alternate: Machine operator
As soon as he aware of the emergency and its location, he will proceed to the scene and report to Site Incident Controller for all engineering support.
- 16.7.2 If required isolate power supply after consultation with plant head.
- 16.7.3 If required arrange for alternative power sources i.e. D.G

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- 16.7.4 They will try their level best to ensure that chilled water, cooling water and pneumatic supply remain normal in emergency.
- 16.7.5 Be nearer to the accident spot to assist Incident Controller.
- 16.8 **Medical Team :**
Medical Team In Charge: Mr. Desh Deepak
Alternate: Mr. Vijay Kumar
- Responsibilities:**
 Matual Aid hospital Doctor and Male nurse.
- 16.8.1 On receiving call from Site Incident Controller, Ambulance along with Male nurse will rush to the affected area.
- 16.8.2 Provide necessary first aid assistance and arrange for providing medical facilities outside the premises.
- 16.9 **Head Counting Team :**
Head counting Team In Charge: Mr. Desh Deepak
Alternate: Mr. Vijay Kumar
- Responsibilities:**
 HR & Time Office Representatives.
- 16.9.1 Report at assembly point and follow the instruction of Incident Controller.
- 16.9.2 To take roll call at assembly points and identify missing personnel.
- 16.9.3 Inform Site Main Controller and Incident controller of missing.
- 16.9.4 To ensure those casualties receive adequate attention and are hospitalized. Inform their relatives.
- 16.9.5 Initiate action to inform statutory authorities as may be directed by the Site Main Controller.
- 16.9.6 Liase with Government department officials with permission of Site Main Controller.
- 16.10 **Environment Manager : Mr. Vijay Kumar**
Alternate: Mr. Desh Deepak
- Manager admin/ETP in charge will be responsible for. In absence of Manager Admin, Officer-Environment will act as Environment coordinator.
- 16.10.1 Proceed to the scene of incident.

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- 16.10.2 Assess the situation and guide Incident Controller and others in containing the situation.
- 16.10.3 To ensure that emergency is confined in restricted zone.
- 16.10.4 Liaise with the Site Main Controller, Incident Controller, Security officer and Emergency Control Center in fire - fighting operation, evacuation procedure and cordoning off the area, and other measures depending upon situation.
- 16.10.5 Inform Incident Controller regarding progress of the situation and give technical guidance from Environment Department point of view as may be warranted.
- 16.10.6 Initiate a draft of report to be sent to State Pollution Control Board
- 16.10.7 Liaise with Pollution Control Board Authorities with the permission of Site Main Controller.
- 16.11 **Public Relation/Facility/Security In Charge: Dr.Avin Sharma**
Alternate: Mr. Desh Deepak
- 16.11.1 **Responsibilities of Public Relation/Facility/Security In-charge**
 Once hearing an emergency call, he will coordinate with guard present on gates.
 Ensure both the gates (Main and Material gate) are closed during emergency.
- 16.11.2 Control entry traffic and attend the calls.
- 16.11.3 Only company officials to be allowed in. No visitor except fire brigade, doctor, police and other government officials to be allowed inside.
- 16.11.4 Cordoning off the accident site in consultation with Site Incident Controller.
- 16.11.5 Help in shifting of injured to the hospital by arranging the transport.
- 16.11.7 Post a guard at accident site in order to prohibit unauthorized entry and see that area in undisturbed till the investigation is over.
- 16.11.8 Liaise with police authorities with the permission of Site Incident Controller
- 16.11.9 Control the main gate access and allowed the emergency vehicles inside the factory. Visitors, out siders should not allow coming in.
- 16.12 **Fire / Safety Squad:**
 In charge: Mr.Vijay Kumar
 Alternate: Machine Operator
- 16.12.1 Personnel trained in firefighting operation should reach the accident spot immediately and report to Site Incident Controller at the site.
- 16.12.2 Determine the cause of fire and accordingly use suitable fire extinguishers to extinguish the fire.
- 16.12.3 Do not allow others to come near the fire.
- 16.12.4 Adopt laid down procedure for firefighting and evacuation purpose

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- 16.13 **First aid Squad:**
First aid In Charge: Machine Operator
Alternate: Supervisor
- 16.13.1 Personnel trained in first aid procedure should reach the accident spot immediately and report to Site Incident Controller at the site.
- 16.13.2 Identify injured and help in evacuating operation
- 16.13.3 Assess the cause and nature of injury
- 16.13.4 Give first aid & CPR accordingly
- 16.13.5 In serious accompany them to hospital as may be directed by Site Incident
- 16.14 **Contractor :**
- 16.14.1 If accident is within your area of work, stop all work and report to the assembly points in the queue.
- 16.14.2 Take a roll call of your workers and inform Head count team immediately if any person is missing.

17. LIST OF IMPORTANT TELEPHONE NUMBERS				
S. N.	Name	Responsibility	Office No.	Mobile No.
1	Dr.Avin Sharma	Site incident controller		9897490190
2	Mr. Desh Deepak	Alternate Site incident controller		7409973944
3	Mr. Desh Deepak	Site emergency Co-ordinator		7409973944
4	Mr. Vijay Kumar	Advisor Site incident controller		9759217188
5	Mr. Desh Dcepak	Head counting /Mutual Aid		7409973944
6	Dr.Avin Sharma	Public Relation/Facility/Security		9897490190
7	Mr. Vijay Kumar	Advisor incident controller		9759217188
8	Mr. Vijay Kumar	Engineering/Repair Team		9759217188
9	Dr.Avin Sharma	Raw Material		9897490190
10	Mr. Vijay Kumar	Rescue team		9759217188
GOVERNMENT OFFICIALS CONTACT NOS				

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1	District Magistrate(Hathras)		9454417515	
2	Additional District Magistrate(Hathras)		9454417586	
3	S.D.M. (Hathras)		9454417791	
4	Superintendent of Police (Hathras)		9454400249	
5	Tehsildar (Hathras)		9454417794	
6	U. P. Pollution Control Board(Hathras)	Regional Officer		
7	UPSEB (Hathras)	J.E. Hydil		
NEARBY NEIGHBOURING INDUSTRIES				
No any neighbor industries available for mutual aid				
NEARBY- AMBULANCE				
1	Ambulance (Dist Hospital Hathras)	Hathras		108,102
2	Ambulance (Tehsil Hospital)	Industrial area.		108
NEARBY- HOSPITALS				
1	Shri Ram Hospital Govt.	Hathras		102, 108
2				
EXTERNAL FIRE –DEPARTMENT				
1	Hathras fire Brigades	Hathras		101
2	Industrial area fire Brigades			101
3	Plant near by fire Brigades			101
4	Hathras Fire Station			101
5	Chief Fire Officer- Hathras	Hathras		101

18. Responsibilities of First Observer in case of fire

All Concerned personal should take following steps in case of fire:

18.1 Person who spots fire should not get panic.

Contact no. - **7409973944**

18.2 First he should spot exact location of fire and assess the situation, then shout, "Fire-fire" at the top of his voice to warn nearby people.

18.3 Try to extinguish the fire with the help of suitable fire extinguishers.

18.4 Inform to Site Incident Controller and try to mitigate the incident.

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- 18.5 If incident is not under control, Safety Department and Occupational health center should be informed on Intercom or activate the fire alarm.
- 18.6 After getting consent from Site Main Controller (SMC), Emergency Siren will be blown (Wailing sound) to indicate the emergency and activate the onsite emergency plan.
- 18.7 On hearing for help/alarm all trained person should reach the site of the incident at the earliest and report to Incident Controller.
- 18.8 Affected person if any should be removed from the place and first aid shall be given quickly by the First aid squad.
- 18.9 Other person who is not concerned with actual fire fighting operation should evacuate the place and assemble at the nearest assembly point.
- 18.10 The area should be cordoned off and no unauthorized person should be allowed to reach near the place of fire.
- 18.11 If necessary, isolate power supply to effected area
- 18.12 If necessary, Plant may be shut down in safe manner.
- 18.13 The flammable material should be shifted to safer place.
- 18.14 Whenever necessary cool nearby structure / equipment / storage vessel to reduced effect
- 18.15 During the firefighting operation position should be on windward side so that fumes do not affected
- 18.16 If required, use self-Contained Breathing Apparatus.
- 18.17 If fire gets uncontrollable, The Incident Controller requests help from respective sources like Fire Brigade, etc should be called for.
- 18.18 Clear road from traffic obstructions.
- 18.19 Brief the firefighting personnel of the cause of fire and wherever use of water is considered dangerous.
- 18.20 When fire is extinguished do not leave the place immediately re-check the place thoroughly.

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18.21 Used fire extinguishers to be sent for refilling and unused ones should be put back in its original location. Water tanks should be refilled to its capacity.

19. Actions to be taken for safely shutting down of ammonia plant

- 19.1 Stop all refrigeration and ammonia circulation
- 19.2 Stop compressing of ammonia and use cooling
- 19.3 Bring power supply to the safe level and stop
- 19.4 Stop all utilities
- 19.5 Stop all electrical, mechanical energy

20 Actions to be taken in case of ammonia gas/vapor leakage:

- 20.1 The affected area should be evacuated and cordoned off immediately
- 20.2 Check the wind direction & determine if neighboring factories/vicinity is in danger. If so, inform Incident Controller and Site Main Controller.
- 20.3 If danger is immense inform concerned unit.
Inform to all key person.
- 20.4 Only trained & experienced personnel approach the area using suitable Personal Protective Equipment like Self Contained Breathing apparatus.
- 20.5 Ensure that only essential personnel are in the affected areas. Others should assemble at assembly point. Approach from the windward side so that escaping gas / vapor is carried downwind and you are not exposed to it.
- 20.6 Rescue persons trapped / injured. Ask them to put wet cloth on nose and mouth for evacuation.
- 20.7 Persons present in other buildings should close their window and doors to prevent any entry of leaked gases.
- 20.8 Source of leakage should be traced out and the system is isolated from other equipments.
- 20.9 Leaked gases / chemical should be trapped in suitable scrubbers/neutralization process.
- 20.10 If required, pedestal fans may be used to bring down the gas concentration within permissible limit. Such decision should be taken in consultation with Incident Controller / Site Main Controller.
- 20.11 Affected persons should be provided with necessary medical aid.

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- 20.12 If leakage is from cylinder, it should be turned so that the leakage is in the form of gas and not liquid
- 20.13 If it is not under control, inform to the Site Main Controller for activate onsite emergency plan by blowing emergency siren.
- 21 **Fire or leakage of ammonia from pipeline network/flange/Gaskets :**
- 21.1 In ammonia refrigeration plant, the ammonia is toxic (corrosive) & flammable in nature catch fire if exposed to air and ignition sources. Avoid the inhale the ammonia gas, if ammonia release from source/ leakage point put the water spray to control spread of ammonia to another place.
- 21.2 In case of fire or alarm for leakage of ammonia from refrigeration process/ cylinder take following step
- 21.3 Shut off the isolation valve slowly & isolate the ammonia supply. Isolate the all receiver (LP&HP) valve of ammonia & remove / isolate sources of ignition.
- 21.4 Stop the compressor system & filled cylinder move from process area.
- 21.5 Start the cooling of ammonia Gas process & cylinder dip in water tank and use high efficiency blower/ EXHUAUST FAN to dilute ammonia gas and deliver in safe place if ammonia leak in confined space.
- 21.6 Water spray to be continued on the neighboring equipments along with the equipment on which fire occurs.
- 21.7 If the fire source is ammonia use suitable means* to put off the fire and remove all the flammable materials away from the place it fire occur.
- 21.8 * Suitable Means: - If the fire occurs in Ammonia, use ABC (mono ammonium phosphate base) type extinguisher, foam base also use.. If fire occurs in other combustible materials use water for extinguishing. Besides above measures follow, the routine firefighting procedure as mentioned above
- 21.9 Do not panic and move safe place in opposite of wind direction, if ammonia leakage is irritate in eye & nose, then put wet cloth on face and move in safe direction.
- 22 **Gas leakage (Ammonia from refrigeration system/ Filled cylinders)**
- 22.1 Besides general measures suggested in general precautions, following actions to be taken:
- 22.2 The location of gas leak may be determined by sulphur stick/ ammonia torch and carbon dioxide match box stick for flame test in the suspected region. A dense white cloud of ammonia will form & immediate shut off batch box stick flame.

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- 22.3 If leakage is from cylinder, emergency safety kit for ammonia may be used for stoppage of leakage.
- 22.4 If leakage is from pipeline or equipment, supply from cylinder/ receiver should be cut off.
- 22.5 The leaked ammonia may be dissolved in water by application of water spray.
- 22.6 Creep close to the floor to take advantage of the lower concentration of the gas at that level, as ammonia is lighter than air so it will rise up in the air.
- 22.7 If necessary, help of Safety Department and Security should be taken.
- 22.8 A water hose at the point of leakage will be of help in case of gas leakage and ammonia emergency leak kit will be used for cylinder leakage arrest.
- 22.9 If it is not under control, inform to the Site Main Controller to activate onsite emergency plan by blowing emergency siren.
23. **Actions is to be taken in case of Leakage HSD from storage drum :**
- 23.1 Area should be evacuated immediately and cordoned off.
- 23.2 Affected persons should be thoroughly washed using clean water and give necessary medical aid.
- 23.3 Personnel entering the area should make use of suitable Personal Protective Equipment.
- 23.4 Leaked Cylinders should be depressurized immediately by Cooling or transfer in safe location/cut off air contact at leakage points through any container.
- 23.5 Leakage source should be traced out and plugged.
- 23.6 In case of HSD /Solvents do not bring heat source nearby
- 23.7 If Possible spilled material should be contained in dyke and transferred into a container.
- 23.8 If not then the same should be absorbed on sand or earth.
- 23.9 Sand/earth contaminated with acid/alkali should be first being neutralized then dumped at safe place.
- 23.10 Sand/earth contaminated with oil should be burned in incinerator
- 23.11 Absorbing in saw dust or other combustible material should be avoided.

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- 24.12 If spilled material gets into the trench of electric cables, it should be drained with natural gradient and washed with large quantity of water continuously after de-energizing the power supply.
- 24.13 If spilled material gets into the storm water drain, it should be washed with large quantity of water and collected in Effluent Treatment Plant. The collected liquid should be either neutralized or oil layer should be removed manually.
- 24.14 If it is not under control, inform to the Site Main Controller to activate onsite emergency plan by blowing emergency siren.
- 25 **Action to be taken in case of Hazardous Waste Leakage's/Spillage's:**
- 25.1 Area should be evacuated immediately and cordoned off.
- 25.2 Only trained person approach the area with gives necessary medical aid.
- 25.3 Affected persons should be thoroughly washed using clean water and give necessary
- 25.4 Personnel entering the area should make use of suitable Personnel Protective Equipment.
- 25.5 Leaked drum should be immediately transferred into mother drum / container.
- 25.6 Or leakage's point should be traced out and plugged.
- 25.7 Do not bring heat source nearby.
- 25.8 If possible spilled material should be contained in dyke and transferred into a container. (Normally Hazardous Waste drums are kept on impervious flooring under DYKE area so as to avoid accident leak/spill.)
- 25.9 If not then the same should be absorbed on sand or earth
- 25.10 Sand/earth contaminated with hazardous Waste should be first collected in specified drums and sent to Hazardous waste storage area.
 If spilled material gets into the storm water drain. It should be washed with large quantity of water and collected in Effluent Treatment Plant. The
- 25.11 collected liquid should be either neutralized or oil layers should be removed manually.
- 26 **Actions to be taken in case of Food Poisoning :**
 In case of suspected food poisoning or contamination of water, following guideline may be followed:
- 26.1 Quickly ask the conscious casualty what has happened, remember that he may loose consciousness at any time.

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- 26.2 Immediately take action go prevent further distribution/use of contaminated food/water.
- 26.3 Place the casualty in the recovery position.
- 26.4 If conscious, give him plenty of fluids to drink.
- 26.5 Do not induce vomiting.
- 26.6 If consciousness is lost, follow the standard "Artificial Resuscitation Procedure."
- 26.7 Inform Occupational Health center for further course of action.
- 27 **Emergency arising on account of equipment failure**
- 27.1 Isolate the failed equipment and tag it.
- 27.2 Inform the Site incident Controller
- 27.3 Take corrective action as directed by the Department Head
- 27.4 Accidents/ Incidents to be informed to electrical Inspectorate within 24 hrs (Rule 44A) and incase of electrocutions the report as per annexure XIII within 48hrs of incident.
28. **Action to be taken during natural calamities:**
- 28.1 **Earth Quake:**
- 28.1.1 Do not panic and keep calm
- 28.1.2 The best thing to do is as soon as you are aware of the fact that you are in the midst of a quake rush to an open space quickly.
- 28.1.3 If you are inside a building then stand with or under Column/beam/support and crouch under the big tables, the frame of an inner door, in the corner of a room.
- 28.1.4 Never use the lift
- 28.1.5 Keep well away from windows, mirrors, chimneys
- 28.1.6 If you are in the road, walk down to open place.
- 28.2 **Heavy Wind and Cyclone:**

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- 28.2.1 Keep all the chemical drums/containers tightly closed
- 28.2.2 Keep the doors and windows closed
- 28.2.3 Do not come out from the building during the strong wind
- 28.2.4 Remove all loose objects and things from the terrace before the heavy wind
- 28.2.5 Stop all hot works
- 28.2.6 Stay inside the strong building till you will get further instruction even after the strong wind.
- 28.3 **Flood:**
- 28.3.1 Keep all the chemical containers closed
- 28.3.2 Stay in the strong buildings in an elevated floor if water enters into the area
- 28.3.3 Stay in door till you get further instructions.
- 29 **Do's and Don'ts in case of Emergency**
- Utmost discipline shall be followed in handling the emergency and a guidance of Do's and Don'ts are listed below.
- 29.1 **Do's**
- 29.1.1 Give attention to all instructions.
- 29.1.2 Report to your Site Incident Controller and carryout your assignment.
- 29.1.3 Send the visitors (Outside the emergency zone) to Assembly Point.
- 29.1.4 Direct the contract workmen to Assembly Point.
- 29.2 **Don'ts**
- 29.2.1 Do not get panic.
- 29.2.2 Do not communicate with any external agency unless instructed by Site Main Controller.
- 29.2.3 Do not spread unauthorized or exaggerated information to others.
- 29.2.4 Do not approach the emergency site as a spectator.

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- 29.2.5 Do not engage unnecessarily the communication aids like Telephone/
Wireless radios (Walky- Talky) to make them available for handling
emergency
- 29.2.6 Do not disturb the Shift in charges assigned with specific work for handling
emergency, for any personal reasons.

30. FIRE ALARM

The Break glass type fire alarm system is installed in all the departments. The main control panel for the Fire Alarm has been installed in Fire Control Room.

As soon as any emergency situation is noticed, the person noticing it should break the glass of the manual call point of that area. On seeing the location of the emergency on the Main Control Panel the Fireman/driver will immediately rush to the site and find the exact location of emergency from the Local Control Panel.

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Notes- Needs to be arranging the personnel protective equipment for handling of emergency as per guide line of Factory Act. (I.e. Self contained breathing apparatus, Ammonia cartridge mask, hand glove, inorganic vapors mask , Fire suits, goggle, safety shower, safety shoes /gum boots etc.

Annexure-IB
LIST OF ERT MEMBERS

Total 06 nos. of Fire Fighter are trained by In-House training and at least one fire man working in each shift in each department.

S.N.	Name	Role
1.	Dr Avin Sharma	Fire Fighter
2.	Desh Deepak	Fire Fighter
3.	Vijay Kumar	Fire Fighter
4.	Supervisor	Fire Fighter
5	Machine operator	Fire Fighter
6	Gate keeper/Security Guard	Fire Fighter

Annexure-IIA
LIST OF CERTIFIED FIRST AIDER

Total 06 nos. of FIRST AID STEWARDS trained by internal medical practitioner are working in the factory. Out of which at least one are available in each shift.

S.N.	Name	Role
1.	Dr Avin Sharma	First Aider
2.	Desh Deepak	First Aider
3.	Vijay Kumar	First Aider
4.	Supervisor	First Aider
5	Machine operator	First Aider
6.	Gate keeper/Security Guard	First Aider

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Annexure - IIB
LIST OF FIRST AID BOX ITEMS

Sr. No.	Items.
1	Twenty four Sterilized Dressings.
2	Twelve Medium size Sterilized Dressings
3	Twelve Large size Sterilized Dressings
4	Twelve Large size Sterilized Burn Dressings/Soframycin Cream/Silverex
5	Twelve (1/2 oz.) Sterilized Cotton Wool
6	One Snake Bite Lancet
7	One Pair Scissors/Blade
8	Two (1 oz.) bottles of Potassium Permanganate Crystals/Betadine Lotions
9	One (4 oz.) bottle containing 2 percent alcoholic solution of Iodine/Savlon Solution
10	One Eye Drop
11	Four Bandages
12	Leaflet

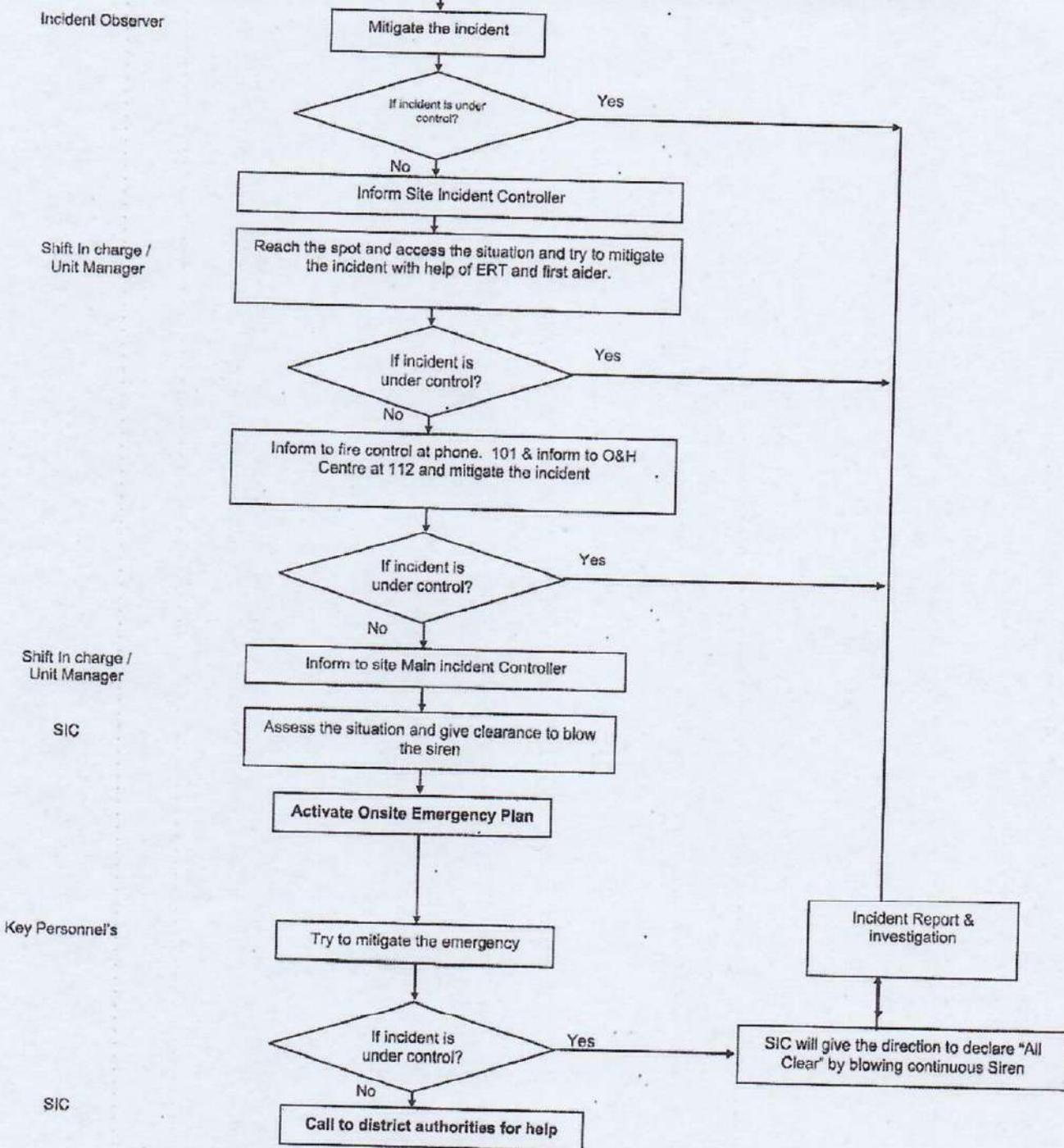
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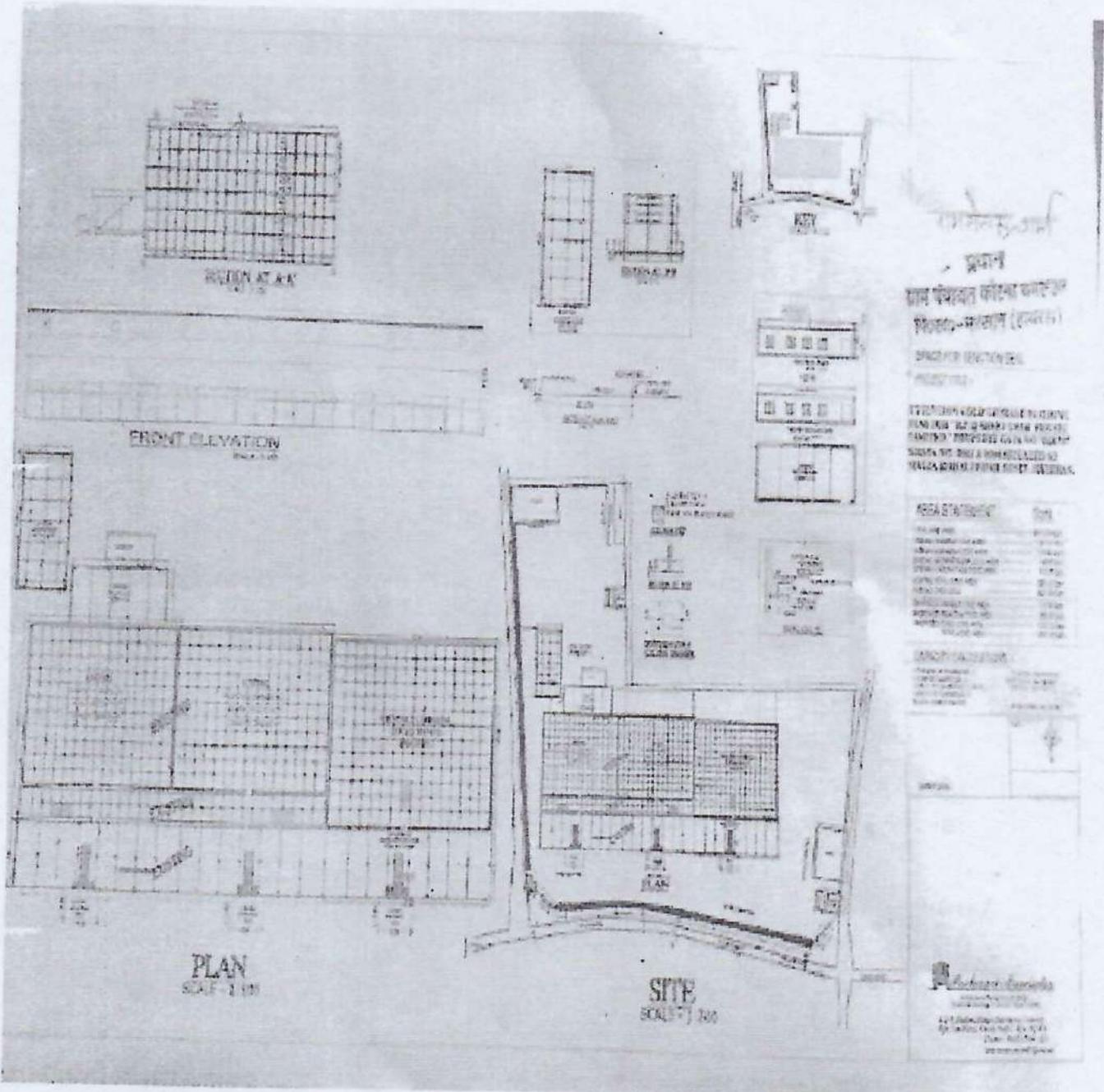
Annexure-III
Command and control structure/emergency communication flow chart



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Annexure-IV
Site plan



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Annexure-V.
Plant Inspection Checklist for refrigeration System

Safe management of ammonia refrigeration systems

Item	Major Inspection	Routine Inspection	Schedule including rectifying faults as necessary
System	Annually	Weekly	Check for correct ammonia charge including liquid levels
		Weekly	Check and record operating pressures and temperatures and compare with commissioning logs for significant deviations. If the refrigeration system is manually controlled, it is good practice to ensure logs are completed regularly; ideally daily but at periods that do not exceed 72 hours.
		Monthly	Leak test system. Record ammonia added or removed and disposal
		Monthly	Analyse heat transfer fluids and adjust concentrations
		Quarterly	Inspect and clean oil filters as required
		Quarterly	Examine all main control and isolating valves for full/free travel, check for leakage and repair valve glands as required
System	Annually	Weekly	Check for correct ammonia charge including liquid levels
		Weekly	Check and record operating pressures and temperatures and compare with commissioning logs for significant deviations. If the refrigeration system is manually controlled, it is good practice to ensure logs are completed regularly; ideally daily but at periods that do not exceed 72 hours.
		Monthly	Leak test system. Record ammonia added or removed and disposal
		Monthly	Analyse heat transfer fluids and adjust concentrations
		Quarterly	Inspect and clean oil filters as required
		Quarterly	Examine all main control and isolating valves for full/free travel, check for leakage and repair valve glands as required

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Pipework	Annually	Weekly	Check for undue vibration, rectify as necessary
		Quarterly	Inspect for damaged insulation /vapour seal, rectify as necessary
		Quarterly	Inspect for evidence of oil at joint locations, rectify as necessary
		Quarterly	Inspect pipework for corrosion, rectify as necessary
Pressure vessels and heat exchangers (see note 1)	Annually	Monthly	Check external surface for corrosion/ protective coating damage
		Quarterly	Check insulation and vapour seal for damage
		Quarterly	Check fan sequence, condition and tension of drive belts, unobstructed air
		Quarterly	Check pumps, condition and tension of drive belts
		Quarterly	Check condition and operation of defrost heaters
Compressors	Annually	Weekly	Inspect for evidence of oil leakage including shaft seals
		Weekly	Check oil levels. Record oil added or removed and disposal
		Monthly	Check joints and connections for tightness
		Quarterly	Check drive alignment, belt or direct drive in accordance with manufacturer's recommendations
		Quarterly	Ensure drive guards are effective
		Quarterly	Examine drive belts or direct drive couplings for wear and vibration
		Quarterly	Check operation of oil cooler
		Quarterly	Check and ensure correct operation of crankcase heaters, if fitted
		Quarterly	Check condition of anti-vibration mountings & holding down bolts

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Compressors (continued)	Annually (continued)	Weekly	Inspect for evidence of oil leakage including shaft seals
		Weekly	Check oil levels. Record oil added or removed and disposal
		Monthly	Check joints and connections for tightness
		Quarterly	Check drive alignment, belt or direct drive in accordance with manufacturer's recommendations
		Quarterly	Ensure drive guards are effective
		Quarterly	Examine drive belts or direct drive couplings for wear and vibration
		Quarterly	Check operation of oil cooler
		Quarterly	Check and ensure correct operation of crankcase heaters, if fitted
		Quarterly	Check condition of anti-vibration mountings & holding down bolts
		Quarterly	Examine for undue noise, vibration or overheating
		Annually	Change oil or as recommended by manufacturer
		Annually	Examine oil filters
		Annually	Sample oil and analyse
		Annually	Check starting sequence
		Annually	Check operation of capacity control system
Ammonia liquid pumps	Annually	Quarterly	Examine vent lines for corrosion
		Annually	Defrost, dismantle and examine internal working parts annually or as recommended by manufacturer
Safety controls	Annually	Quarterly	Check settings and operation
Relief device indicator	Annually	Quarterly	Check function
Relief valve outlets	Annually	Quarterly	Check venting clear and to safe place

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Electrical control panels	Annually	Annually	Visually check condition, including signs of overheating, of all components. Repair or replace as necessary. All items of electrical equipment (and their associated circuits) which have explosion protection characteristics, e.g. Ex'd', Ex'e' etc. shall be subjected to the inspection requirements of BS EN 60079-17 including the production of inspection schedule check-lists.
		Quarterly	Check tightness of all terminals taking care not to damage threads
Electrical components	Annually	Annually	All items of electrical equipment (and their associated circuits) which have explosion protection characteristics e.g. Ex'd', Ex'e' etc. shall be subjected to the inspection requirements of BS EN 60079-17 including the production of inspection schedule check-lists. Check integrity to seals of components
High / Side Bursting discs	Every 5 years unless a shorter interval is specified by the manufacturer (see note 2)		Replace as stated
Low / Side Bursting discs	Every 5 years (see note 2)		Replace as stated
Relief valves venting to atmosphere	Every 5 years (see note 2)	Annually	Visual inspection of device and vent line to safe location
		Every 5 years	Replace, or overhaul and recalibrate as stated in PSS Regulations Written Scheme of Examination
Relief valves venting to low side	Every 5 years (see note 1)	Annually	Annual visual examination where reasonably practicable
		Every 5 years	Pressure setting tested every five years

Note 1: Plate heat exchangers should be inspected and maintained strictly in accordance with the manufacturer's published recommendations.

Note 2: The frequency of inspection for all safety devices should not exceed the period specified by the manufacturer.

Before existing pressure relief valves are recalibrated they should first be tested to confirm that they would have operated correctly. Any devices that do not operate within

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10% of their setting should be automatically replaced and the periodicity of functional testing reviewed accordingly.

Technical Advisor & Expert -EHS for emergency (Fire, Explosion & Toxic release of ammonia) control advisory-

R. T. Verma

Mr. Ram Tej Verma
 (Technical advisor & EHS Professional)
 7652942235



Annexure-VII

MONTHLY INSPECTION CHECKLIST FOR EMERGENCY CONTROL ROOM

Date: _____

S. No.	Items	Yes/No	Remarks
1.	Check the Phones are in working condition		
2.	Check the availability of Site layout drawings indicating the hydrant location, safe assembly points, First aid center & surrounding community		
3.	Check availability of On- site Emergency plan		
4.	Check availability of Note pads, pen, pencils to record message received and instructions for delivery by runners.		
5.	Check list of key personal, addresses and telephone numbers is available.		
6.	Check Phone numbers of external agencies such as Police, Hospitals, Factory Inspectors, Local Fire station and nearby industries available.		
7.	Check availability of PPEs (Helmets, Full Face Cartridge marks)		

Signature.....

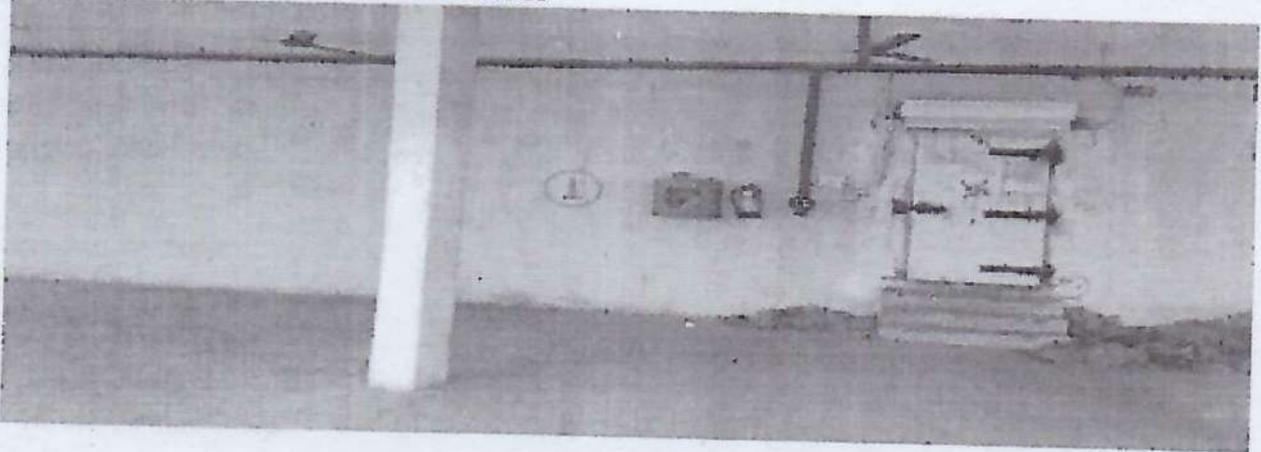
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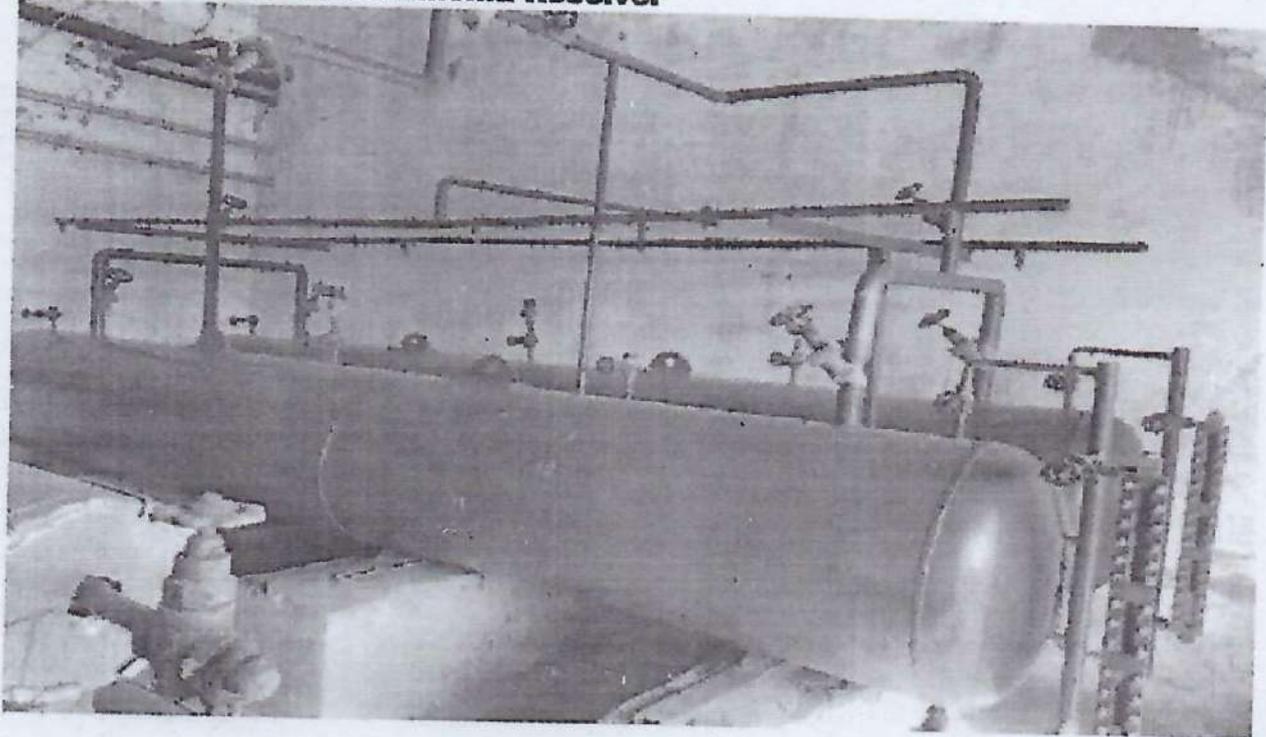


Facilities Available at site (Snaps)

Fire Hydrant Point with Hose Reel



Sprinkler mounted on Ammonia Receiver



Ammonia canister type mask, full body apron, hand glove & safety gum boot.

M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



Fire Fighting pump with water reservoir

68

71

M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.

M/S SHEET GARH - 204-024



Fire Extinguisher



M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.



प्रपत्र संख्या-03
 (निवम 7 दिवसीय)
 उत्तर प्रदेश सरकार
 उद्यान एवं वन्य प्रसंस्करण विभाग

उत्तर प्रदेश सरकार

0-121

उद्यान एवं वन्य प्रसंस्करण विभाग
 उत्तर प्रदेश
 2017

(उत्तर प्रदेश कोल स्टोरेज विनियम अधिनियम, 1976 के अधीन लाइसेंस)
 लाइसेंस संख्या-सी0गु0.अड. 16.08.19.0367/04-153

1- लाइसेंसधारी का नाम और पता
 श्री. रमेश चंद्र शर्मा, स. नं. 10, रोहौ, जिला हथरस
 एम. सी. रोहौ, जिला हथरस, उत्तर प्रदेश

2- कोल स्टोरेज की स्थिति

कोल स्टोरेज की संख्या	लाइसेंसधारी का नाम	कोल स्टोरेज की कुल क्षमता (MT)	कोल स्टोरेज की कुल क्षमता (MT)	कोल स्टोरेज की कुल क्षमता (MT)
16.08.19.0367/04-153	श्री. रमेश चंद्र शर्मा	1000	1000	1000
16.08.19.0367/04-153	श्री. रमेश चंद्र शर्मा	1000	1000	1000
16.08.19.0367/04-153	श्री. रमेश चंद्र शर्मा	1000	1000	1000
16.08.19.0367/04-153	श्री. रमेश चंद्र शर्मा	1000	1000	1000
16.08.19.0367/04-153	श्री. रमेश चंद्र शर्मा	1000	1000	1000

577

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M/s R.P.M. SHEET GARH PRIVATE LIMITED
VILLAGE-ROHAI, TEHSIL / DIST-HATHRAS -204101 U.P.

R.P.M. SHEET GARH - 2023-2024

Thanks

For

Support

T.C
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भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड

(भारत सरकार उपक्रम)
पंजीकृत कार्यालय : 4 और 6, करिबमचौक रोड, पो. बॉम्बे नं. 888, वेल्डर इस्टेट, मुंबई - 400 001.

BHARAT PETROLEUM CORPORATION LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)

REGISTERED OFFICE : BHARAT PETROLEUM CORPORATION LIMITED, BHARAT BHAVAN, 4 & 6, CURRIEMCHOWK ROAD, BALLARD ESTATE, P.B. NO. 888, MUMBAI - 400 001. CIN : L23220MH1982GO000351 PHONE : (022) 9000 / 4000 FAX : 2271 3674
EMAIL : info@bharatpetroleum.in WEB : www.bharatpetroleum.in

Page 1 of 3
एसवी/टीवी/टीए फॉर्म
SV / TV / TA - FORM

S.NO. **535032499** दस्तावेज का प्रकार DOCUMENT TYPE

दस्तावेज क्रमांक DOCUMENT NO.	दिनांक (दिनांक/माह/वर्ष) DATE (DD/MM/YYYY)	SUBSCRIPTION VOUCHER CONSUMER NO.
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4127571828 डिस्ट्रिब्यूटर का कोड, नाम और पता DISTRIBUTOR FOR CODE, NAME AND ADDRESS T17087054

189734 VENKATESHWAR BHARATGAS GRAMIN VITRIK
VILL. KORNA CHAMRUA HATHRAS Hathras HATHRAS U.P. 204101

कनेक्शन CONNECTION		पंजीकरण REGISTRATION		उपकरण EQUIPMENT	कोड CODE	नग NOS.	राशि AMOUNT
प्रकार TYPE	श्रेणी CATEGORY	क्रमांक NO.	दिनांक DATE	सिलिंडर CYLINDER			
			0	रेग्युलेटर REGULATOR	18 COM	2	4800
कुल राशि शब्दों में AMOUNT IN WORDS OTHER COMM						BPODFR	कुल राशि TOTAL 280

उपभोक्ता का नाम और पता CONSUMER NAME AND ADDRESS
FIVE THOUSAND AND FIFTY 3000

<https://econnect.bpcl.in/LpgNextConsumer/PrintNewSV.aspx?c=4127571828&c...> 28-12-2022

पुराना और OLD PARTICULARS		दस्तावेज DOCUMENT	क्रमांक NO.	दिनांक DATE
डिस्ट्रिब्यूटर कोड मूल DISTRIBUTOR CODE		एस. वी./टीवी/टीए SV / TV / TA		Page 2 of 3
टेरिटोरी कोड TERRITORY CODE		अतिरिक्त सिलिंडर एस. वी. ADDITIONAL CYLINDER S. V.		
उपभोक्ता क्रमांक CONSUMER NO.		एस. वी./टीवी/टीए SV / TV / TA		
तेल कंपनी OIL COMPANY SHEETGRAH PVT LTD ADDITIONAL COLD STORE 204013				
रिकवरी ऑन ए/ओ ऑफ RECOVERY ON A/O OF	हारा LOST			हिफ्तदार DEFECTIVE
सिलिंडर CYLINDER				
रेग्युलेटर REGULATOR				
डी बी ए एडवेंस DBT ADVANCE				
कुल राशि TOTAL AMOUNT				

डिस्ट्रिब्यूटर का कोड, नाम और पता TRANSFER TO DISTRIBUTOR CODE, NAME AND ADDRESS

REMARKS: 20/12/22

दिनांक DATE 20/12/22
भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड के द्वारा डिस्ट्रिब्यूटर के हस्ताक्षर व मुद्रा
On Behalf of Bharat Petroleum Corporation Limited Distributor's Signature With Stamp
दिनांक DATE 20/12/22
उपभोक्ता के हस्ताक्षर
CONSUMER SIGNATURE

CONSUMER
NOTE: For cancellation and important instructions please see cover af.
<https://econnect.bpcl.in/LpgNextConsumer/PrintNewSV.aspx?c=4127571828&c...> 28-12-2022

CSATTP
COLD STORAGE AND COOLING TRAINING

CERTIFICATE



Vijay Kumar
Engineer

Branching Lectr
Add.: Samedpur
Sadabad (Mathras)
M.: 9759217188

Ref. No.

Date

प्रमाणित करता हूँ कि आर.पी.एम. शीतगृह प्रा.लि. रोहई (हावरस)
पर किलोस्कर जेनेरेटर सेट मॉडल संख्या-KG1-250WS1/250KVA.
को डीजल से एल.पी.जी. में परिवर्तित किया जाता है।

VIJAY KUMAR
ENGINEER

T.C
S

Photographs showing stack height of DG Set

581
74

Annexure A/5

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158352/UPPCB/Aligarh(UPPCBRO)/CTO/both/HATHRAS/2022 Date: 06/07/2022**To,****M/s****M/s RPM SHEETGRAH PRIVATE LIMITED****VILL. ROHAI, TAHSIL & DISTT. HATHRAS ,HATHRAS,**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16712793 Date-06/07/2022

CCA is hereby granted to M/s RPM SHEETGRAH PRIVATE LIMITED located at VILL. ROHAI, TAHSIL & DISTT. HATHRAS ,HATHRAS., subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s RPM SHEETGRAH PRIVATE LIMITED granted for the period from 25/06/2022 to 31/03/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 247.00 Lakhs

S No	Product	Quantity	Unit
1	STORAGE OF POTATO	54144.12	Metric Tonnes/Year

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KI.D)	Treatment facility and discharge point
Domestic	1.6	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating $\frac{1}{2}$ Danger $\frac{1}{2}$ and $\frac{1}{2}$ Hazardous $\frac{1}{2}$ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

JAI PAL SINGH
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JAIPAL SINGH
REGIONAL OFFICER (I)

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	205 & 250 KVA DG SETS	LPG	02	Particulate Matter	AS PER UPPCB NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit R.p.c.t.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

JAIPAL SINGH

REGIONAL OFFICER (I)

JAI PAL SINGH
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JAI PAL SINGH
Date: 2022.07.05
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Copy to:

Chief Environment Officer, C-4, U.P. Pollution Control Board, Lucknow

JAI PAL SINGH

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by JAI PAL SINGH
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JAIPAL SINGH

REGIONAL OFFICER (I)

Annexure

Specific Conditions

1. This Consent to order (CTO) is valid for M/s R.P.M. Sheetgrah Pvt. Ltd. Vill. Rohai, Tahsil & Distt. Hathras and its valid upto dated 31.03.2026 for the storage of potatoes 54144.12 Quintal/Year.
2. Cold Storage should be submitted the Onsite Disaster Management plan in its office within one month, which is according to the guideline of Factory Act, for safety of ammonia leakage.
3. The domestic effluent shall be discharged into septic tank followed by soak pits.
4. Industry should not be discharged any industrial effluent out of industry premises.
5. Industry should be submitted the disaster management plan in its office within one month, which is according to guidelines as Karkhana Department.
6. Industry should be submitted the License of fire Department and Explosive Department within one Month in this office.
7. Cold Storage installed the proper stack height from 205 & 250 KVA D.G. Sets & compliance all order/directions issued by Hon'ble National Green Tribunal, New Delhi, CPCB/SPCB.
8. The industry should install suitable flow measuring device at the bore well and maintain log book for the fresh water consumption.
9. The industry shall ensure adequate plantation and green belt within its premises.
10. Industry should be complying of the conditions of consent to operate & submitted in its office within one month.
11. The unit should improve in house keeping.
12. Industry shall submit annual returns as per above mentioned rules. Also, Environmental Statement in

prescribed form as per Rule 14 of Environment (Protection) Act, 1986.

13. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/ discharge/plant machinery failing which consent would be deemed void.

14. Industry compliance the guidelines of TTZ & order of Hon;ble NGT, CPCB, SPCB & its direction which issued by TTZ Authority, if the industry not compliance its then consent ultimately revoked.

15. Industry shall not operate D.G. Sets without acoustic enclosure & D.G. sets operate fuel only commercial LPG.

16. Industry should be stored the Ammonia Gas in covered way.

17. Industry shall submit annual returns as per above mentioned rules Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.

18. Cold Storage shall be pay any dues regarding Air & Water consent Fees.

19. Industry obtained the NOC for ground water & its copy provided its office within three month.

20. This consent is valid only for above storage capacity. Industry shall obtain prior approval before making any modification in product/process/discharge /plant machinery failing which consent would be deemed void.

Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions regularly in this office. Ensure to submit the regular compliance report otherwise this Consent to Operate will be revoked

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous waste, at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring & efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

JAI PAL
SINGH

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JAI PAL SINGH
Date: 2022/07/07
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JAI PAL SINGH
REGIONAL OFFICER (I)



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/01/2023 To 31/12/2026

Ref No. - 174060/UPPCB/Allgarh(UPPCBRO)/CTE/HATHRAS/2023 Dated:- 11/01/2023

To,

Shri AVIN SHARMA
 M/s M/s R.P.M. Sheetgrah Private Limited
 VILL. Rohai, Tahsil & Distt. Hathras
 HATHRAS

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19268136 dated - 01/01/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : --

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
POTATO	Metric Tonnes/Year	35000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
STORAGE OF POTATO (EXPANSION)	35000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
N.A.	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BOREWELL	3.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Cooling	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption (tpd/kltd)	Use
Coal	0	0

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent to Establish (CTE) is granted for M/s R.P.M. Sheetgrah Private Limited, Vill. Rohai, Tahsil & Distt. Hathras.
2. Its CTE valid for the expansion of Storage capacity of Potatoes - 35000.00 Quintal/Year.
3. This Consent is valid for the Establishment of unit only. The industry can only manufacture products, at the rate of production as mentioned in consent to Establish order. In case of any change in production capacity, process, raw materials use etc. Industry will have to be intimate to the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
4. Industry should not be discharged the untreated effluent in any case.
5. Domestic effluent shall be discharged into septic tank followed by soak pits. Its CTE valid for only domestic effluent.
6. Industry should be obtain the NOC for ground water from Ground Water Authority & provide its copy in this office within three month.
7. Cold Storage should be submitted the Onsite Disaster Management plan in its office within one month, which is according to the guideline of Factory Act, for safety of ammonia leakage.
8. Industry should be obtain the NOC of Fire Department & provide its copy in this office & installed the canopy for controlling of noise pollution.
9. Industry should be installed the proper stack height for D.G. Set (Cap. 160 KVA).
10. Industry should be submitted the compliance report of CTE & sent the compliance report in its office within one month.
11. Industry should be developed the green belt around us the industry as per the order/direction of UPPCB Letter No.H16405 dt. 16.02.2018 & installed the Rain water Harvesting System in industry.
12. Industry should be compliance the all direction of TTZ Authority, Hon;ble NGT, Hon;ble High Court, Hon;ble Supreme Court, SPCB & CPCB.
13. Industry compliance the guidelines of TTZ & its direction which issued by TTZ Authority, if the industry not compliance its then consent ultimately revoked.
14. Industry installed the Solar Panel/Silent D.G. Set. According the guidelines of TTZ, the industry shall not operate D.G. Set without acoustic enclosure & D.G. Set operate through only commercial LPG.
15. Industry Should be compliance the Plastic Waste Management Rules, 2016.
16. Industry Should be compliance the Municipal Solid Waste Management Rules, 2016 & Construction & Demolition Rules, 2016.
17. If any fees balance then industry submitted the balance fees within 15 days through online on H.O. account number & its receipt deposit its office.
18. Its CTE depend on the order dt. 18.12.2021 of Civil no. 13381/1984 M.C. Melita Vs. Bharat Sangh & Ors.
19. Its CTE depend on the order of Hon'ble NGT in the O.A. No.72672022 Narayan Sharma Vs. State of U.P. & Ors..
20. Industry should be obtained the CTE from the state Board before the any change/expansion in manufacturing Process, Product & Production Capacity etc without obtained the CTE from State Board industry cannot any change/Expansion in industry.
21. Its CTE valid only for construction. Industry obtained the consent water & Air from State Board before the operation of its capacity, without obtained the consent water & air industry not operated.
22. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
23. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this CTE.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 11/02/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

JAI PAL SINGH
JAI AL SINGH
REGIONAL OFFICER (I)

Dated:- 11/01/2023

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Copy To -

Chief Environment Officer, C-4, U.P. Pollution Control Board, Lucknow.

JAI PAL
SINGH

JAIPAL SINGH
REGIONAL OFFICER (I)

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VAKALATNAMA

IN THE COURT OF National Green Tribunal, Principal Bench New Delhi
 O.A. No. 728 of 2022
NARAYAN SHARMA Piff./Petition/Appellant

Versus

STATE OF UTTAR PRADESH & ORS Defdt./Respds.

Know all to whom these presents shall come that I/we Avin Sharma, owner of M

RPM Sheetgraph Pvt. Ltd. the above-named Respondent-7 do hereby appoint,

SHARIQ ABBAS ZAIDI, MANSI CHAHAL
ADVOCATE

Chamber No. 7, Trishul Tower (Infront of Pacific Mall)

Kaushambi, Ghaziabad (U.P.)

Tel : 9868369914, 0120-4115171

E-mail : info@sazaidiassociates.com

Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him/her:-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 31st day of July, 2024

Accepted

Client



Shariq

Mansi

Annil